

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1223 OF 2019 IN  
DFR NO. 2182 OF 2019**

**Dated : 14<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Marigold Pharmaceuticals Private Limited ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mrs. Shivabai Chandwad  
Mr. Chandrasen Chandwad

Counsel for the Respondent(s) : Ms. Pratiti Rungta  
Ms. Shivankur S. for R-1

Mr. Anup Jain  
Ms. S. Rama  
Ms. Soumya Dubey for R-2

**ORDER**

**IA NO. 1223 of 2019**  
*(Appl. for waiver of court fee)*

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, IA is allowed.

**DFR No. 2182 of 2019**

***Admit.*** Issue notice to the Respondents returnable on 13.01.2020.

Objections, if any, by the Respondents shall be filed on or before 10.12.2019 in the main Appeal after duly serving advance copy to the other side. Thereafter, rejoinder, if any, shall be filed on or before 08.01.2020 after duly serving advance copy to the other side.

List the matter on 13.01.2020.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*Pr/pk*